विजय



बाद्ध शह

The Assam Gazette

Assam, in the manner hereinalter appearing;

অসাধাৰণ

EXTRAORDINARY

প্ৰাপ্ত কত্ৰ, ত্বৰ দ্বাৰা প্ৰকাশিত

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GOVERNMENT OF ASSAM

ORDERS BY THE GOVERNOR

LAW DEPARTMENT

MERCA TO THOU SILE OF VNOTIFICATION

The 12th July 1976

No.LJL.80/70/86.—The following Act, of the Assam Legislative Assembly which received the assent of the President of India is hereby published for general information.

ASSAM ACT X OF 1976

(Received the assent of the President of India on 2nd June, 1976)

THE TRANSFER OF PROPERTY (ASSAM AMENDMENT)
ACT, 1970.

An

to amend the Transfer of property Act, 1882

Preamble. Wheres it is expedient to amend the Transfer Central Act of Property Act, in 1882, hereinafter called the IV of 1882. principal Act, in its application to the State of Assam, in the manner hereinafter appearing;

It is hereby enacted in the Twenty-first Year of the Republic of India as follows:—

Short title, 1. (1) This Act may be called the Transfer of extent and commence- Property (Assam Amendment) Act, 1970.

- (2) It extends to the whole of the State of Assam.
- (3) It shall be deemed to have come into force at once.

Amendment 2. In section 54 of the principal Act, in para 2, of section for the expression "by a registered instrument" the Central Act following expression shall be substituted, namely:—

IV of 1882.

"by an instrument registered in the State of Assam, notwithstanding anything contained in the Indian Registration Act. 1908 (Act XVI of 1908) to the contrary."

Md. SAADULLAH.

Joint Secretary to the Govt. of Assam,
Law Department.

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